

them or whether they had made any enquiries when the matter was under investigation and, if so, with what results?

MR. CHAIRMAN: Mr. Bhupesh, this question is about purchases in London and Washington.

SHRI BHUPESH GUPTA: Where is that mentioned, Sir?

MR. CHAIRMAN: Part (a) of the question says it.

SHRI BHUPESH GUPTA: It does not say "Purchases in London and Washington".

MR. CHAIRMAN: It is given in the answer. It has been stated that all major purchases beyond Rs. 50 lakhs are put up to him for sanction.

SHRI BHUPESH GUPTA: I submit, Sir, that there is no mention about Washington and London.

MR. CHAIRMAN: That is given in the answer.

SHRI BHUPESH GUPTA: At least it is not given in the question, Sir.

MR. CHAIRMAN: That Audit Report question does not arise out of this question.

SHRI BHUPESH GUPTA: Then, Sir, may I know whether, in view of the news in circulation that a lot of wastage has been made in the matter of such purchases, some of which also appeared in some important Report, the Government have made any enquiries with regard to such purchases in order to find out the truth or otherwise of this Report?

SHRI V. K. KRISHNA MENON: Yes, Sir. The Government always make enquiries even if the rumours are baseless. But so far as these allegations—they are allegations—in the Audit Report are concerned, very full replies will be made to the Public Accounts Committee. It has so happened that only one side

has been stated in this Audit Report. I might also mention that there are 57 items and 40 items relate to the previous years.

SHRI T. S. AVINASHILINGAM CHETTIAR: It has been stated, Sir, that these purchases are made through the Directorate General of Supplies and Disposals, India Store Department, London and India Supply Mission, Washington. These are with reference to only those articles which can be supplied by more than one agency. But with regard to certain articles where only certain brands are chosen to be purchased by the Defence Ministry, who purchases those brands, who negotiates before that purchase and who goes into this matter to find out the brands of the articles which are to be purchased?

SHRI V. K. KRISHNA MENON: Usually, Sir, as far as the Services' requirements are concerned, the users concerned make the choice and as far as the proprietary articles are concerned, the agencies concerned make the negotiations with their proprietors.

SHRI BHUPESH GUPTA: May I know . . .

MR. CHAIRMAN: No more. Next, question.

DISMISSAL OF EX-WING COMMANDER:
O. P. BHARDWAJ

*65. SHRI M. P. BHARGAVA: Will the Minister of DEFENCE be pleased to refer to the answer given to Starred Question No. 373 in the Rajya Sabha on the 2nd March, 1960 and state:

(a) the reasons for which Ex-Wing Commander O. P. Bhardwaj was dismissed from the Air Force after court martial proceedings against him; and

(b) whether action was taken against any other member of the Inspection Team also?

THE DEPUTY MINISTER OF DEFENCE (SARDAR S. S. MAJITHIA): (a) Ex-Wing Commander O.P. Bhardwaj was dismissed for misconduct under Section 19 of the Air Force Act. Court Martial proceedings were not instituted against him.

(b) The responsibility, if any, of the Inspection Team is under enquiry.

SHRI M. P. BHARGAVA: May I know, Sir, whether any investigations were carried out against him by the Special Police Establishment?

SHRI V. K. KRISHNA MENON: Yes, Sir.

SHRI M. P. BHARGAVA: May I know whether it is a fact that he was dismissed for importing a car on certain false declarations or whether he was dismissed to hush up the 20-millimetre ammunition purchase enquiry?

SHRI V. K. KRISHNA MENON: It is not the practice of Government to take any action to hush up things.

SHRI M. P. BHARGAVA: May I know whether it is a fact that he is at present the Director of some engineering firm?

SHRI V. K. KRISHNA MENON: Not that I am aware of, Sir.

SHRIMATI JAHANARA JAIPAL SINGH: Is it a fact that this dismissed officer continued to be an office-bearer in the Government-subsidised Delhi Flying Club?

SHRI V. K. KRISHNA MENON: I am sorry, Sir, I am not in a position to answer that question. We have dismissed him from the Air Force.

SHRI BHUPESH GUPTA: May I know, Sir, whether after receiving the notice of this question the hon. Minister had made any enquiries with regard to his employment in order to be able to answer this question here?

SHRI V. K. KRISHNA MENON: My responsibility ceases . . .

MR. CHAIRMAN: Once he leaves him, his responsibility is terminated.

बरौनी में जूट बैचिंग तेल का उत्पादन

*६६. श्री किशोरी राम : क्या इस्पात, खान और ईंधन मंत्री यह बताने की कृपा करेंगे कि :

(क) बरौनी के तेल शोधन के बार-खाने में जूट बैचिंग तेल प्लांट की जो योजना है, वह कब तक पूर्ण हो जायेगी ;

(ख) इस योजना पर कितना खर्च होगा और कितना तेल पैदा किया जायेगा और इसके बताने के लिये किस किस कच्चे माल की आवश्यकता होगी ; और

(ग) क्या वहां इस तेल के उत्पादन के सम्बन्ध में विशेषज्ञों की राय ली गई है और यदि हाँ, तो वह क्या है ?

†[PRODUCTION OF JUTE BATCHING OIL AT BARAUNI

*66. SHRI KISHORI RAM: Will the Minister of STEEL, MINES AND FUEL be pleased to state:

(a) when the scheme for a Jute Batching Oil plant connected with the Barauni Oil Refinery will be completed;

(b) the amount that would be spent on this scheme and the quantity of oil that would be produced thereby and the raw materials that would be required for producing it; and

(c) whether expert opinion has been obtained for the production of this oil here and if so, what is it?

†[] English translation.